

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 230 OF 2026

IN THE MATTER OF:

DR. AMIT KUMAR


.....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

.....RESPONDENTS

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NEW DELHI

DATED: 26.05.2026



(PRADEEP MISRA & DALEEP DHYANI)

Counsel for U.P. Pollution Control Board

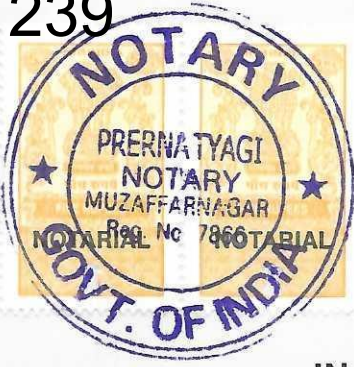
138, New Lawyers Chamber,

Supreme Court of India,

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**BEFORE THE NATIONAL GREEN TRIBUNAL AT
NEW DELHI**

ORIGINAL APPLICATION NO. 230 OF 2026

IN THE MATTER OF:

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RESPONSE ON BEHALF OF U.P. POLLUTION CONTROL BOARD

I, Geetesh Chandra, S/o Radhe Shyam Chandra, aged about 47 years, Regional Officer, U.P. Pollution Control Board, Muzaaffarnagar, U.P. at present at New Delhi do hereby solemnly affirm and declare as under: ~~NOTARY~~

1. That I in the abovenoted capacity am well conversant with the facts and records of the present case, hence am competent to swear this affidavit. ~~NOTARY~~

2. That the Applicant has filed O.A. No. 266 of 2025; Dr. Amit Kumar Vs. State of U.P. & Ors. against the establishment of industry by Respondent No. 8 which is pending for adjudication before this Hon'ble Court. It is submitted that the U.P. Pollution Control Board has granted Consent to Establish to Respondent No. 8. ~~NOTARY~~

3. That thereafter Respondent No. 8 has applied Consent to Operate and the Regional Officer, UPPCB has sent a letter dated 07.03.2026 to the Divisional Forest Officer, Shamli, Forest Division, Shamli in view of complaint by the Applicant Dr. Amit ~~NOTARY~~

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
25 MAY 2026

[Signature]

Kumar with the request that an enquiry report regarding establishment of the industry on forest land be sent so that it could be possible to decide the consent application of the Applicant. A copy of letter dated 07.03.2026 is being enclosed herewith and marked as Anenxure-1.

NOTARY

4. That the Divisional Forest Officer sent a letter dated 10.03.2026 to the Regional Officer, U.P. Pollution Control Board, Muzaffarnagar, informing that as per record of Forest Department the area in question comes under the area to be declared as reserved forest under Section 4 of Indian Forest Act and a notice has already been issued to Respondent No. 8 on 09.03.2026. Copy of the said letter is being enclosed herewith and marked as Anenxure-2.

NOTARY



5. That thereafter the Divisional Forest Officer vide letter dated 01.04.2026 has informed the Regional Officer, UP PCB, Muzaffarnagar that case has been examined and it has come to the light that some land of village Sakauti has deemed to be vested in Forest Department under the provisions of U.P. Zamindari Abolition and Land Reforms Act, 1952 and some part of which has been notified under Section 6 of Indian Forest Act, 1927, though the mutation of the said land has not been made in the revenue record in the name of Forest Department. The Sub Divisional Officer, Oon, District Shamli in his report has informed that in the record of 1959 fasli the said plots were recorded gair dai/agriculture/banjar and the same are not record as government land or land of Forest Department. A detailed report was called from the Revenue Department of Tehsil Oon, District Shamli wherein the revenue record of Village Sakauti, Pargana

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

25 MAY 2026

NOTARY

Bidauli, Tehsil Oon has been examined. As per said revenue record, Khasra No. 454, 455, 457, 459, 464 are recorded as Bhumidhar with transferable right. It was further mentioned that on the basis of present documents, NOC has been given to Respondent No. 8 with the condition that in future if the said land is transferred or mutated in the name of Forest Department, then the said NOC will come to an end automatically and for this no separate order would be necessary. In view of the said communication dated 01.04.2026 the Forest Department, U.P. Pollution Control Board has granted conditional consolidated consent to operate to Respondent No. 8 and also authorization under Hazardous and other Waste (Management and Transboundary) Rules, 2026. In this said consent to operate there were following specific conditions:

2. this Consent to operate and industrial operation shall remain subject to the interim orders passed in O.A. No. 266 of 2026; Dr. Amit Kumar Vs. State of U.P. & others, currently pending before the Hon'ble National Green Tribunal.

7. This office has been informed vide Letter No. 25/3/14-1/Shamli dated 01.04.2026, by the office of the Divisional Forest Officer, Forest Division, Shamli, that -based on the report received from the Sub-Divisional Magistrate, Unn – the current entry regarding the land pertaining to the above mentioned industry (Gata Nos. 459, 464, 454, 457 and 455) is recorded as 'Category-1ka: Transferable Bhumidhar Land'; and it is not recorded in the records as forest land or as government/other category land. Based on the aforesaid conclusion, this consent is being issued



PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
25 MAY 2026

[Handwritten Signature]

for the operation of the industry at the above mentioned site.”

True copy of Consent to Operate granted by UPPCB dated 04.04.2026 is being enclosed herewith and marked as Annexure-3.

6. That Divisional Forest Officer, Shamli Forest Division, Shamli vide letter dated 29.04.2026 has informed that land allotted to Respondent No. 8 is not recorded in the name of Forest Department and Bhumidhar with transferable right is in possession, hence letter No. 2366/14-1 dated 10.03.2026 issued by the Office of DFO, is cancelled. True copy of the said letter is being enclosed herewith and marked as Annexure-4.

7. That the above short affidavit is being placed for kind consideration of this Hon'ble Tribunal and the Board craves of this Hon'ble Tribunal to file another/detailed affidavit subsequently, if so required.



[Signature]
DEPONENT

VERIFICATION:

I, the abovenamed deponent do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 25th DAY OF MAY, 2026 AT MUZAFFARNAGAR.

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

25 MAY 2026

Creetesh Chandel
sworn before me at.....
deponent.....
I have satisfied myself by examining the deponent who understands the contents of the affidavit which has been read out & explained by me to the deponent fee....
charged Rs.
NOTARY, DISTT. MUZAFFARNAGAR

[Signature]
DEPONENT

Identified by
[Signature]



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर
U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR
6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०
Ref. No.
संवा में,

1488/OA-266/डा० अमित कुमार/शामली/26

दिनांक
Dated 07/03/2026

प्रभागीय वनाधिकारी,
शामली वन प्रभाग,
शामली।

विषय: उद्योग मै० आदिदेवा कार्बन एलएलपी ग्राम सकौती, जनपद शामली की स्थापना एवं संचालन सहमति के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि मै० आदिदेवा कार्बन एलएलपी के नाम से उद्योग ग्राम सकौती, जनपद शामली में स्थापित किया जा रहा है। उद्योग को राज्य बोर्ड से खसरा सं० 459, ग्राम सकौती पर स्थापनार्थ हेतु सशर्त अनापत्ति प्रमाण पत्र दिनांक 21.10.2024 को जारी किया गया है। उक्त स्थल का भू-प्रयोग (भू-प्रमाण पत्र) उ०प्र० राजस्व संहिता की धारा 80(2) के अन्तर्गत उपजिलाधिकारी ऊन, शामली गाटा नं० 459, 464, 454म, 454मी, 457 एवं 455 जारी किया गया है।

अवगत कराना है कि डा० अमित कुमार द्वारा उद्योग की स्थापना के विरुद्ध मा० अधिकरण में वाद ओ०ए० सं० 266/2025 दायर किया गया है, जिसके अन्तर्गत मा० अधिकरण द्वारा आदेश पारित किये गये हैं। वाद में अन्तरिम निर्णय विचाराधीन है।

डा० अमित कुमार (शिकायतकर्ता) द्वारा ई-मेल दिनांक 04.03.2026 के माध्यम से सन्दर्भित उद्योग मै० आदिदेवा कार्बन एलएलपी के विरुद्ध शिकायत की गयी है। शिकायत में उल्लेखित है कि उद्योग की स्थापना ग्राम सकौती, जनपद शामली में वन विभाग की भूमि पर किया जा रहा है (छायाप्रति संलग्न)।

अवगत कराना है कि वर्तमान में प्रश्नगत उद्योग मै० आदिदेवा कार्बन एलएलपी, ग्राम सकौती, तहसील ऊन, शामली द्वारा संचालन हेतु जाने हेतु निवेश मित्र पोर्टल के माध्यम से दिनांक 14.02.2026 को जल/वायु सहमति (Consent to Operate) प्राप्त किये जाने हेतु आवेदन किया गया है, जोकि क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर के पोर्टल पर विचाराधीन है।

अतः डा० अमित कुमार का शिकायती पत्र इस अनुरोध के साथ प्रेषित है कि उद्योग की स्थापना वन विभाग की भूमि पर किये जाने के सम्बन्ध में जांच आख्या इस कार्यालय को प्रेषित करने की कृपा करें, जिससे की सहमति प्रकरण पर निर्णय लिया जाना सम्भव हो सके।

संलग्नक : उपरोक्तानुसार

भवदीय
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प्रतिलिपि:

1. जिलाधिकारी महोदय, शामली को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-3), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।
3. श्री मनीष कुमार अग्रवाल C/o मै० आदिदेवा कार्बन एलएलपी, खसरा नं० 459 व अन्य, ग्राम सकौती तहसील ऊन, जिला शामली को सूचनार्थ प्रेषित।

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क्षेत्रीय अधिकारी

o/c



कार्यालय प्रभागीय वनाधिकारी, शामली वन प्रभाग, शामली।

कार्यालय पता- शामली-पानीपत मार्ग, निकट नहर पुलखेडी, शामली ई-मेल आई डी dfoshamli2012@gmail.com

पत्रांक :- 2366 / (14-1) शामली दिनांक-10-03-2026



सेवा में,

क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रक बोर्ड
शामली / मुजफरनगर।

विषय: मै० आदिदेवा कार्बन एलएलपी, ग्राम सकौती, जनपद शामली की स्थापना के संबंध में वन भूमि से संबंधित जांच आख्या।

संदर्भ:- आपका कार्यालय पत्रांक 1488 / OA-266, दिनांक-07 / 03 / 2026

महोदय,

उपरोक्त विषयक आपके पत्र के संदर्भ में अवगत कराना है कि मै० आदिदेवा कार्बन एलएलपी, ग्राम सकौती, तहसील ऊन, जनपद शामली द्वारा स्थापित किए जा रहे उद्योग के संबंध में वन भूमि से संबंधित तथ्यों का परीक्षण वन विभाग के अभिलेखों के आधार पर किया गया।

इस संबंध में निम्न तथ्य अवगत कराए जाते हैं-

1. वन विभाग के अभिलेखों के अनुसार संबंधित क्षेत्र भारतीय वन अधिनियम, 1927 की धारा-4 के अंतर्गत अधिसूचित क्षेत्र में आता है, जिसके अंतर्गत उक्त भूमि को आरक्षित वन घोषित किए जाने की प्रक्रिया में सम्मिलित किया गया है।

2. उक्त भूमि के संबंध में राजस्व अभिलेखों में वन विभाग के नाम अभी तक अमलदरामद (Entrey/Mutation) नहीं किया गया है, जिसके कारण अभिलेखीय स्थिति का अंतिम परीक्षण राजस्व विभाग के अभिलेखों के साथ समन्वय कर किया जाना अपेक्षित है।

3. प्रकरण में क्षेत्रीय वन अधिकारी ऊन द्वारा दिनांक 09.03.2026 को उद्योग मै० आदिदेवा कार्बन एलएलपी को नोटिस निर्गत कर अवगत कराया गया है कि उक्त भूमि भारतीय वन अधिनियम के अन्तर्गत धारा-4 में अधिसूचित है उक्त भूमि पर कोई भी गैर वानिकि कार्य बिना भारत सरकार की अनुमति के किया जाना वन संरक्षण अधिनियम-1980 तथा भारतीय वन अधिनियम-1927 के विरुद्ध है साथ ही मा० सर्वोच्च न्यायालय की रिट संख्या-202 / 1995 टी०एन० गोडावर्मन बनाम भारत सरकार में दिये गये निर्णय के विरुद्ध है।

अतः मै० आदि देवा कार्बन एलएलपी को ग्राम सकौती जनपद शामली में दी जाने वाले भूमि वन भूमि की श्रेणी में आती है।

(संलग्नक नोटिस)

o/c

प्रभागीय वनाधिकारी
शामली वन प्रभाग
शामली SK



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 35787575

262035/UPPCB/Circle3(UPPCBHO)/CTO/both/SHAMLI/2026

Date: 04/04/2026

To,

ADIDEVA CARBON LLP

Khasra No 459 Etc Vill- Sakoti Tehsil Uoon Distt Shamli (U.P.),SHAMLI,247773

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **ADIDEVA CARBON LLP** located at **Khasra No 459 Etc Vill- Sakoti Tehsil Uoon Distt Shamli (U.P.),SHAMLI,247773**. subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **ADIDEVA CARBON LLP** granted for the period from **04/04/2026 to 31/07/2030** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|------------------------|----------|-------------------|
| 1 | Oil | 88.0 | Metric Tonnes/Day |
| 2 | Recovered Carbon Black | 72.0 | Metric Tonnes/Day |
| 3 | Steel | 30.0 | Metric Tonnes/Day |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--|-----------------|
| Domestic | 3.0 | Septic Tank | Drain |
| Industrial | 0.0 | Oil containing water shall be treated through ETP of 5 KLD and treated water shall be used in Gardening in industry premises. Cooling/Scrubbing water shall be recycled. | |

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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|--|-------------------|----------|--------------------|-----------------------------------|
| 1 | Heating Furnace (Reactors 08 Nos. x 15 Ton/Each) | LSHS/Gas/Pyro Gas | 01 | Particulate Matter | 30.0 meter high from ground level |
| 2 | DG Set 750 KVA (CPCB-4 Plus) | Diesel | 02 | Sulphur Dioxide | As per CAQM Standards |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|-----------------------|
| 1 | 01 | Particulate Matter | As per CAQM Standards |
| 2 | 02 | Sulphur Dioxide | As per CAQM Standards |
| 3 | | Oxides of Nitrogen | As per CAQM Standards |

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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of ADIDEVA CARBON LLP. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

| S.No. | Category of Hazardous Waste as per the Schedules I, II and III of these rules | Authorised mode of disposal or recycling or utilisation or co-processing, etc. | Quantity(ton/annum) |
|-------|---|--|---------------------|
| 1 | Used/Waste Oil (Schedule-I, Cat. 5.1) | Through TSDF | 9.5 MT/Annum |
| 2 | Empty Drums (Schedule-I, Cat. 33.1) | Through TSDF | 0.4 MT/Annum |
| 3 | Cotton Waste (Schedule-I, Cat. 33.2) | Through TSDF | 3.0 MT/Annum |

The authorization shall be in force and shall be valid upto 31/07/2030. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

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- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upeep.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This Consent to operate is being granted to M/s. Adideva Carbon LLP, Khasra No. 459 etc., Village Sakoti, Tehsil Unn, District Shamli for operation of Continuous Process Type Pyrolysis Plant [Heating Furnace (Reactors 08 Nos. x 15 Ton/Each) and production of above mentioned products ONLY.
2. This Consent to operate and industrial operation shall remain subject to the interim orders passed in O.A. No. 266/2025, Dr. Amit Kumar vs. State of U.P. & Others, currently pending before the Hon'ble National Green Tribunal.
3. This plant will operate using advanced, continuous, and automated technology, equipped with a PLC/SCADA-based monitoring system to ensure a safe and controlled pyrolysis process.
4. The unit shall ensure to use Only Waste Rubber Tyres as Raw Material. No other hazardous waste or plastic waste shall be used as Raw Material.
5. To prevent dust emissions, carbon black shall be stored in closed silos or sealed bags.
6. The pyrolysis oil generated shall be stored in leak-proof tanks, safeguarded by a dike wall (safety wall) and appropriate fire safety arrangements.
7. This office has been informed, vide Letter No. 25/3/14-1/Shamli dated 01.04.2026, by the office of the Divisional Forest Officer, Forest Division, Shamli, that –based on the report received from the Sub-Divisional Magistrate, Unn –the current entry regarding the land pertaining to the above mentioned industry (Gata Nos. 459, 464, 454, 457, and 455) is recorded as 'Category-1ka: Transferable Bhumidhar Land'; and it is not recorded in the records as forest land or as government/other category land. Based on the aforesaid conclusion, this consent is being issued for the operation of the industry at the above mentioned site.
8. The unit shall ensure that domestic effluent disposed through Septic Tank and Oil Containing Water shall be treated through ETP of 6.0 KLD. The treated effluent from ETP shall be used in gardening in industry premises and process.
9. Cooling/Scrubbing water shall be recycled.

10. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
11. Industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified/approved laboratory.
12. Industry shall ensure proper operation and maintenance of Air Pollution Control Devices.
13. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
14. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board, Uttar Pradesh Pollution Control Board and Commission for Air Quality Management in Delhi-NCR and Adjoining Areas for protection and safeguard of environment from time to time.
15. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf. You are directed to develop Miyawaki Forest as per the SOP available at URL: <http://www.upecp.in/TrainingSession.aspx>.
16. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 regarding DG sets.
17. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53, 62, 65 (As amended) and other direction issued time to time regarding use of cleaner fuel.
18. Industry shall obtain No Objection Certificate/Registration from U.P. Ground Water Department for abstraction of ground water and submit to this office.
19. The unit shall be operated in an environment friendly and sustainable manner and should not have any adverse impact on surrounding environment.
20. Industry will operated according to Standard Operating Procedures (SOP) issued by Central Pollution Control Board for Advance Continuous Automation Plant (Tyre Pyrolysis Plant) 2024.
21. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form.
22. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
23. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
24. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
25. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution.
26. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

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27. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty.
28. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
29. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
30. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
31. The hazardous and other waste which gets generated during recycling or reuse or recovery or preprocessing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
32. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
33. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
34. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
35. Under the provisions of Hazardous and Other Waste (Management and Cross-Border Movement) Rules, 2016, the names and quantities of all the hazardous waste materials generated in the industry have not been mentioned.
36. Copies of Hazardous Waste Manifest in Form 10 shall be sent regularly to UPPCB for each category of waste sent to TSDF or Incinerator within 15 days.
37. All hazardous waste containers and bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
38. The authorized person or agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
39. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission. Please note that consent to operate will be revoked, in case of non compliance of any of the above mentioned conditions.

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Regional Officer
UPPCB, Muzaffarnagar

Copy to:

Regional Officer
UPPCB, Muzaffarnagar

कार्यालय प्रभागीय वनाधिकारी, शामली वन प्रभाग, शामली।

पत्रांक 25/3 / 14-1 शामली, दिनांक 01/04/2026।

सेवा में,

क्षेत्रीय अधिकारी,

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

मुजफ्फरनगर

विषय: मै० आदिदेव कार्बन एलएलपी, ग्राम सकौती, तहसील ऊन, जनपद शामली द्वारा Consent to Operate (CTO) के संबंध में भूमि की विधिक स्थिति के विषय में आख्या।
संदर्भ: आपका पत्र संख्या 1488/0A-266 दिनांक 07.03.2026, इस कार्यालय का पत्रांक 5109/14-1 दिनांक 31.03.2026, तहसील ऊन, जनपद शामली से प्राप्त राजस्व आख्या

महोदय,

उपरोक्त विषयक एवं संदर्भित पत्र के क्रम में निवेदन है कि मै० आदिदेव कार्बन एलएलपी, ग्राम सकौती, तहसील ऊन, जनपद शामली द्वारा Consent to Operate (CTO) प्राप्त करने हेतु आवेदन प्रस्तुत किया गया है, जिसके संबंध में आपके कार्यालय द्वारा गाटा संख्या 459, 464, 454म, 454, 457 एवं 455 की भूमि की विधिक/अभिलेखीय स्थिति के संबंध में इस कार्यालय से स्पष्ट आख्या अपेक्षित की गई थी। इस संबंध में प्रकरण का परीक्षण किया गया तथा उपलब्ध अभिलेखों, इस कार्यालय के पूर्व पत्राचार तथा तहसील ऊन, जनपद शामली से प्राप्त आख्या के आधार पर निम्नांकित तथ्य प्रकाश में आए—

1. इस कार्यालय के संज्ञान में यह तथ्य आया कि ग्राम सकौती क्षेत्र की कुछ भूमि पूर्व में उत्तर प्रदेश जमींदारी उन्मूलन एवं भूमि व्यवस्था अधिनियम, 1952 के अंतर्गत वन विभाग को निहित मानी गई थी तथा उसका कुछ भाग भारतीय वन अधिनियम, 1927 की धारा-4 के अंतर्गत अधिसूचित बताया गया, तथापि संबंधित भूमि का राजस्व अभिलेखों में वन विभाग के नाम पूर्ण अमलदरामद स्पष्ट रूप से अंकित नहीं पाया गया।
2. उपजिलाधिकारी ऊन, जनपद शामली की रिपोर्ट के अनुसार वर्ष 1359 फसली के अभिलेखों में उक्त गाटा संख्याएँ गैरदाई/कृषक/बंजर के रूप में दर्ज पाई गई हैं तथा वे वन विभाग अथवा राजकीय भूमि के रूप में दर्ज नहीं हैं।
3. भूमि की वर्तमान अभिलेखीय स्थिति स्पष्ट करने हेतु तहसील ऊन, जनपद शामली से विस्तृत राजस्व आख्या प्राप्त की गई, जिसमें ग्राम सकौती, परगना बिडौली, तहसील ऊन के राजस्व अभिलेखों का परीक्षण/अवलोकन किया गया।
4. उक्त राजस्व आख्या के अनुसार गाटा संख्या 454, 455, 457, 459, 464 अभिलेखों में वर्तमान में संक्रमणीय भूमिधर के रूप में दर्ज है।

5. उपजिलाधिकारी, ऊन से प्राप्त आख्या के निष्कर्ष में स्पष्ट रूप से उल्लेखित है कि गाटा संख्या 459, 464, 454, 457 एवं 455 की वर्तमान प्रविष्टि श्रेणी-1क संक्रमणीय भूमिधर भूमि के रूप में दर्ज है तथा वन भूमि अथवा राजकीय/अन्य श्रेणी की भूमि का अभिलेखों में अमलदरामद नहीं पाया गया।

6. निष्कर्षतः, उपलब्ध अभिलेखीय सामग्री, उपजिलाधिकारी ऊन की रिपोर्ट तथा तहसील ऊन से प्राप्त वर्तमान राजस्व आख्या के आधार पर यह अवगत कराना है कि उक्त गाटा संख्याएँ वर्तमान राजस्व अभिलेखों में वन विभाग के नाम दर्ज नहीं हैं, बल्कि श्रेणी-1क संक्रमणीय भूमिधर के रूप में अंकित हैं।

7. अतः उपलब्ध वर्तमान अभिलेखीय स्थिति के आधार पर मै० आदिदेव कार्बन एलएलपी को इस आशय की अनापत्ति / NOC प्रदान की जाती है कि उक्त भूमि के संबंध में वर्तमान अभिलेखों के आधार पर वन विभाग की ओर से कोई अभिलेखीय आपत्ति नहीं है।

8. यह अनापत्ति निम्न शर्तों के अधीन होगी—

(क) यदि भविष्य में किसी सक्षम प्राधिकारी/अभिलेखीय प्रक्रिया/अमलदरामद/न्यायिक अथवा प्रशासनिक आदेश के फलस्वरूप उक्त भूमि का नामांतरण/दर्जाकरण वन विभाग के नाम हो जाता है अथवा उक्त भूमि वन भूमि के रूप में स्थापित हो जाती है, तो यह NOC स्वतः निरस्त मानी जाएगी और इसके लिए पृथक आदेश की आवश्यकता नहीं होगी।

(ख) मै० आदिदेव कार्बन एलएलपी को अपने समस्त क्रियाकलापों में भारतीय वन अधिनियम, 1927, वन (संरक्षण) अधिनियम, 1980, वन्य जीव संरक्षण अधिनियम, 1972 तथा उ०प्र० वृक्ष संरक्षण अधिनियम, 1976 सहित लागू समस्त वन कानूनों एवं नियमों का पूर्णतः अनुपालन करना अनिवार्य होगा, तथा किसी भी गतिविधि से वन्य जीवों को किसी प्रकार की क्षति/हानि नहीं पहुंचाई जाएगी। इसके अतिरिक्त इकाई द्वारा परिसर में हरित पट्टी (Green Belt) का समुचित विकास सुनिश्चित किया जाएगा। साथ ही, इकाई को पर्यावरण संरक्षण से संबंधित सभी प्रासंगिक अधिनियमों, न्यायिक आदेश नियमों, मानकों का भी पूर्णतः अनुपालन करना होगा।

(घ) अन्य आवश्यक अनुमतियाँ/स्वीकृतियाँ प्राप्त करना संबंधित इकाई की स्वयं की जिम्मेदारी होगी।
अतः उपर्युक्त आख्या एवं शर्तों सहित अनापत्ति आवश्यक कार्यवाही हेतु प्रेषित है।


भवदीय

प्रभागीय वनाधिकारी
शामली वन प्रभाग
शामली

प्रतिलिपि:

1. उपजिलाधिकारी, ऊन, जनपद शामली – सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
2. मै० आदिदेव कार्बन एलएलपी, ग्राम सकौती, तहसील ऊन, जनपद शामली – सूचनार्थ।

भवदीय


प्रभागीय वनाधिकारी
शामली वन प्रभाग
शामली





सेवा में,

कार्यालय प्रभागीय वनाधिकारी, शामली वन प्रभाग, शामली।

कार्यालय पता- शामली-पानीपत मार्ग, निकट नगर एलएलपी शामली ई-मेल आईडी dfzshamli2012@gmail.com

पत्रांक 2688/14-1, दिनांक, शामली, 29/04/2026

Annexure-4



क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रक बोर्ड
शामली/मुजफ्फरनगर।

विषय- मै० आदिदेवा कार्बन एलएलपी ग्राम सकौती जनपद शामली की स्थापना के संबंध में वन भूमि से संबंधित जांच आख्या/नोटिस दिये जाने के संबंध में।

संदर्भ- आपका कार्यालय का पत्रांक 1488/ओ०ए०-206, दिनांक 07.03.2026

क्षेत्रीय वन अधिकारी ऊन द्वारा दिनांक 09.03.2026 को मै० आदिदेवा कार्बन एलएलपी उद्योग को नोटिस निर्गत किया गया था जिसमें उनके द्वारा ग्राम सकौती जिला शामली में कुछ की भूमि में धारा-4 में अधिसूचित किये जाने का तथ्य संज्ञान में लाया गया था जिसके आधार पर इस कार्यालय द्वारा एक पत्र आपको निर्गत करते हुए यह उल्लेख किया गया था कि ग्राम सकौती में आदिदेवा कार्बन एलएलपी द्वारा स्थापित किये जा रहे उद्योग में आने वाले गाटा संख्याओं का राजस्व विभाग से अभिलेखीय परीक्षण कराये जाने के उपरांत स्थिति स्पष्ट हो सकेगी का उल्लेख था। उपजिलाधिकारी ऊन द्वारा दी गयी रिपोर्ट में स्पष्ट रूप से यह उल्लिखित है कि आदिदेवा कार्बन एलएलपी को आवंटित भूमि के गाटा संख्या वन विभाग के नाम दर्ज नहीं है और इनमें संकमीण भूमिधर काबिज है। अतः इस कार्यालय द्वारा जारी पत्र संख्या 2366/14-1, दिनांक 10.03.2026 एतद्वारा निरसत किया जाता है। यदि भविष्य में इन नम्बरों की पुष्टि वन भूमि के तौर पर होती है तो तदानुसार विधिक कार्यवाही नियमानुसार संचालित की जायेगी।

(जे.डी.सिंह)

प्रभागीय वनाधिकारी,
शामली वन प्रभाग
शामली।

संख्या 2688/14-1 दिनांकित।

1-प्रतिलिपि क्षेत्रीय वन अधिकारी ऊन को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(जे.डी.सिंह)

प्रभागीय वनाधिकारी,
शामली वन प्रभाग
शामली।

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Appeal/OA NO. 230 of 2026

In re:

Dr. Amit KumarPlaintiff /Appellants/
Petitioner/ComplainantVERSUS
State of UP & Ors.Defendant/Respondent/
Accused

KNOW ALL to whom these present shall come that I/We
Anuj Kumar chaubey the above named Law officer
do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above
noted case & authorize :-

**Mr. Pradeep Misra, Mr. Daleep Dhyani, Advocates,
138, New Lawyers Chamber, Supreme Court of India,
New Delhi, Ph. :011-23070011, Mob. 9810252518, 9811070721**

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on my/our behalf.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

AND I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 26 day of 05 .2026

Ac (subject to the terms of fees.

(PRADEEP MISRA)(DALEEP DHYANI)
Advocate Advocate (D/435/01)

Client
Anuj Kumar Chaubey
Law Officer-I
U.P. Pollution Control Board
Lucknow

